

ITEM NO.66

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 25083/2022

(Arising out of impugned final judgment and order dated 06-05-2011 in CRLA No. 5219/2010 passed by the High Court of Judicature At Allahabad)

AFTAB HUSSAIN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.119796/2022-CONDONATION OF DELAY IN FILING and IA No.119797/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122586/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. R. Anand Padmanabhan, Adv.
Mr. Shashi Bhushan Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List along with Criminal Appeal No. 473 of 2012 @ SLP(Cr1.)
No. 6637 of 2011.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)